

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6342
ANSWERED ON:05.05.2015
FUGITIVE CRIMINALS
Kumar Shri Ashwini

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of criminals who have been declared as fugitives by the Government during each of the last three years and the current year; and

(b) the steps taken by the Government for their extradition?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a): This specific information is not maintained separately by the National Crime Records Bureau. However, State/UT wise details of Escapees from Prison, Police Custody, re-arrested Escapees during 2011- 2013 is at Annexure.

(b): India signs bilateral extradition treaties to encompass a broader category of offences. It is the policy of the Government to sign extradition treaties with as many countries as possible. The Extradition Treaties/ Arrangement concerned provide a legal framework for seeking extradition of persons of any nationality who are wanted in India for offences involving imprisonment of at least one year and vice-versa. The Treaty is aimed at suppressing crime including terrorism, by ensuring the availability of fugitive criminals for trial.

Extradition Treaties have been entered into with the following 37 countries: Australia, Bahrain, Bangladesh, Belarus, Belgium, Bhutan, Bulgaria, Canada, Egypt, France, Germany, Hong Kong, Kuwait, Malaysia, Mauritius, Mexico, Mongolia, Nepal, Netherlands, Oman, Poland, Portugal, Republic of Korea, Russia, Saudi Arabia, South Africa, Spain, Switzerland, Tajikistan, Turkey, Tunisia, United Arab Emirates, United Kingdom, United States of America, Uzbekistan, Ukraine and Vietnam.